

to resolve the dispute. The Government of India are of the view that this dispute can be resolved with the willing co-operation of the State Governments concerned. The Government of India will be glad to extend all possible assistance to them in this regard

[Translation]

Conversion of Katihar-Jogbani Line

643. SHRI SUKDEO PASWAN Will the Minister of RAILWAYS be pleased to state

(a) whether the Government propose to convert Katihar-Jogbani single rail line into double line.

(b) if so, the details thereof, and

(c) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) (a) Yes Sir

(b) and (c) Updating survey for Gauge Conversion of Katihar-Jogbani MG line into BG has been taken up

Further consideration of the project would be possible once the survey report becomes available

[English]

Tarapore and Bhavnagar Line

644 SHRI RAJENDRA SINGH RANA Will the Minister of RAILWAYS be pleased to state

(a) whether the ministry have made any survey for laying railway line between Tarapore and Bhavnagar in Gujarat.

(b) if so, the details thereof and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) (a) to (c) A final location-cum-traffic survey was carried out in the past for laying a new railway line from Tarapore to Bhavnagar which yielded a negative return. In view of acute scarcity of resources and unremunerative nature, the work could not be taken in hand

Human Rights Courts

645 SHRI KASHI RAM RANA Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Union Government have proposed to all the State and Union Territory Government for setting up separate Human Rights Courts.

(b) if so, the details thereof, and

(c) the number of such courts established, Union Territory/State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD MAQBOOL DAR) (a) and (b). Section 30 of the protection of Human Rights Act 1993 provides for specifying a Court of Sessions for each district to be a Human Rights Courts to try offences arising out of violation of human rights. It is upto the State Governments to decide as to the need for setting up of Human Rights courts, with the concurrence of the High Courts.

(c) the information is being collected and will be laid on the Table of the House.

Krishi Vigyan Kendra

646. SHRI OSCAR FERNANDES Will the Minister of AGRICULTURE be pleased to state

(a) whether the proposal to set up a Krishi Vigyan Kendra at Brahmavar in Karnataka, has been approved

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which it is likely to start functioning?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) (a) Yes, Sir

(b) The Site Selection Team Visited Brahmavar on 2nd December, 1995 and recommended the site for establishment of KVK at Regional Station of University of Agricultural Sciences, Bangalore

(c) Question does not arise

(d) The Council is unable to indicate the exact time for starting the Krishi Vigyan Kendra as the additional resources asked for, have not yet been made available

Peddapalli-Nizamabad Seahor Line

647. SHRI L. RAMANA Will the Minister RAILWAYS be pleased to state

(a) whether the conversion of Railway Line from Meter Gauge to Broad Gauge in Peddapalli to Nizamabad Seahor has been undertaken.

(b) if so, the details of funds allocated for the purpose and

(c) the time by which the job is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) The work of construction of new BG line from Peddapalli to Nizamabad via Karimnagar is an approved work and is in progress.

(b) The details will be available in the Railway Budget, which will be presented later today.

(c) Ninth Plan